

(Interruptions)

MR. CHAIRMAN; Parliamentary Business would be taken up at 3.30 pm.

[English]

It is 3.30 p.m. now. The House will take up Private Members' Business now. After that is finished, at six o'clock, this discussion can be continued.

SHRI JAGAT VIR SINGH DRONA: Madam, today is a Friday and hon. Members would like to go soon.

MR. CHAIRMAN: We will settle that at that time.

SHRI VIJAY GOEL: Already, there is no quorum.

MR. CHAIRMAN: Nobody has raised the issue of absence of quorum.

SHRI JAGAT VIR SINGH DRONA: And, nobody will raise it. ...*(Interruptions)*

My submission is this. Today is a Friday and we have to go to our constituencies. ...*(Interruptions)*

MR. CHAIRMAN: I understand the problem. Let us finish the Private Members' Business first. After that, the House can take a decision. All the Party Leaders have agreed to sit up to seven o'clock daily.

SHRI JAGAT VIR SINGH DRONA: That decision was not to be applied in respect of Fridays.

[Translation]

SHRI RAJENDRA AGNIHOTRI (JHANSI): Sir, This is a very important issue. ...*(Interruptions)*

[English]

MR. CHAIRMAN: I was present in that meeting when that decision was taken.

Anyway, the House will take up Private Members Business now. I now call Shri Surendra Yadav to move his motion.

15.31 hrs.

[English]

MOTION RE: ELEVENTH REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTION

SHRI SURENDRA YADAV (KHALILABAD): I beg to move:

"That this House do agree with the Eleventh Report of the Committee on Private Members' Bills and Resolution presented to the House on the 6th August, 1997."

MR. CHAIRMAN: The question is:

"That this House do agree with the Eleventh Report of the Committee on Private Members' Bills and Resolution presented to the House on the 6th August, 1997."

The motion was adopted.

15.32 hrs.

PRIVATE MEMBERS' BILLS INTRODUCED

(i) **High Court of Gujarat (Establishment of a permanent Bench at Rajkot) Bill***

[English]

SHRI DILEEP SANGHANI (AMERELI): Madam, I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Gujarat at Rajkot.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Gujarat at Rajkot."

The motion was adopted.

SHRI DILEEP SANGHANI: I introduce the Bill.

15.33 hrs.

[Translation]

(ii) **Siddheswar National Technical University Bill***

SHRI LINGARAJ VALYAL (SOLAPUR): Sir, I beg to move for leave to introduce a Bill to establish and incorporate a University at the National level for the promotion of technical education and for matters connected therewith or incidental thereto.

[English]

MR. CHAIRMAN: The question is:

"The leave be granted to introduce a Bill to establish and incorporate a University at the National level for the promotion of technical education and for matters connected therewith or incidental thereto."

The motion was adopted.

[Translation]

SHRI LINGARAJ VALYAL: Sir, I introduce the Bill.

15.34 hrs.

(iii) **Constitution (Amendment) Bill***

(Amendment of article 311)

[English]

SHRI BASU DEB ACHARIA (BANKURA): I beg to move for leave to introduce a Bill further to amend the Constitution of India.